

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 30 OF 2017 &  
IA NOS. 755, 754, 756 OF 2016**

**Dated: 24<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Telenor (India) Communications Pvt. Ltd. & Anr. ...Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain for R.1

Mr. Sameer Malik  
Mr. Varun Agarwal for R.2

**ORDER**

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2. **Admit.**

**IA NO. 755 OF 2016  
(Appl. for stay)**

We have heard learned counsel for the parties. Looking into the controversy involved, we list this application for hearing on 21.02.2017.

Mr. Varun Agarwal, learned counsel appearing for Respondent No.2 makes a statement that without prejudice to the rights and contentions of

Respondent No.2, Respondent No.2 shall raise bills, however, no coercive steps will be taken till 21.02.2017. We accept this statement.

List this application for hearing on **21.02.2017**. Tag to Appeal No. 342 of 2016.

**(I. J. Kapoor)**  
**Technical Member**

*ts/sh*

**(Justice Ranjana P. Desai)**  
**Chairperson**